

December, 1972. The experts have recommended that beach nourishment would be necessary for effective control of erosion and pending the procurement of sand pumps for such nourishment, sea walls in selected reaches should be constructed supplemented by nourishment by coarse sand transported by trucks from nearby areas.

The State Government have been requested to take appropriate action as recommended by the experts.

(c) Schemes for tackling sea erosion form part of the flood control sector of the State Plan, for which, according to the present procedure, Central assistance is provided in the form of block loans and grants without tying them to any particular scheme or head of development. Central assistance specifically for the Digha protection has not been proposed.

#### **Submission of Reports by Monopolies Commission**

1027. SHRI E. V. VIKHE PATIL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of reports made by the Monopolies and Restrictive Trade Practices Commission till to date since 1st December, 1972 and the subject matter of each report;

(b) whether the Commission is functioning as usual even in the absence of the Chairman; and

(c) when Chairman is likely to be appointed in the vacancy caused by the elevation of the previous Chairman to the membership of the Supreme Court Bench?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) Only one report has been received from the Monopolies

Commission since the 1st December, 1972.

(b) Yes, Sir.

(c) The appointment of a Chairman is under consideration.

#### **De-Concentration of Audit by Company Auditors**

1028. SHRI M. KALYANASUNDARAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the question of breaking the monopoly hold of certain firms on the auditing profession in India has been examined by Government; and

(b) if so, what decision has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) and (b). Certain provisions have been included in the Companies (Amendment) Bill, 1972 which was introduced in the House on the 11th August, 1972. The Bill is pending consideration by the Joint Select Committee of Parliament.

#### **Indian Metals and Ferro Alloys Limited**

1029. SHRI CHINTAMANI PANIGRAHI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Registrar of Companies has ever inspected the books of accounts of the Indian Metals and Ferro Alloys Limited, which runs ferro silicon factory at Thiruvelli in Koraput in Orissa;

(b) if so, how many times since it went into production and the dates;

(c) how much amount has been charged in the account books of the Company to "publicity and public relations account" in 1970-71, 1971-72, and 1972-73; and who has received the bulk of the amount; and

(d) whether any mention of payment to political parties has been made; and if so, the amounts mentioned?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) to (d). The information is being collected and will be laid on the Table of the House.

#### **Setting up of Drug Prices Review Board**

1030. SHRI K. M. MADHUKAR:  
SHRI SHASHI BHUSHAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have decided to set up Drug Prices Review Board;

(b) if so, the main features thereof; and

(c) when this Board will start its working?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) to (c). Consequent on the issue of the Drugs (Prices Control) Order, 1970, Government appointed a Drug Prices Review Board on the 28th July, 1970 with the following composition and it is already working since then:

- (1) Joint Secretary,  
Ministry of Petroleum and  
Chemicals. . . . . Chairman.
- (2) Joint Secretary,  
Ministry of Health & Family  
Planning . . . . . Member.
- (3) Joint Secretary,  
Department of Internal  
Trade, Ministry of Industrial  
Development . . . . . Member.
- (4) Drugs Controller (India),  
Directorate General of  
Health Services . . . . . Member.

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- (5) Industrial Adviser,  
Dte. General of Technical  
Development . . . . . Member.
- (6) Chief Cost Accounts Officer,  
Ministry of Finance . . . . . Member.
- (7) Deputy Secretary,  
Ministry of Petroleum and  
Chemicals. . . . . Member-Secretary.

The function of the Board are as follows:

- (i) to examine the revised price lists as furnished by the industry under the provisions of the Drugs (Prices Control) Order and to recommend re-fixation wherever necessary.
- (ii) to examine representations against the fixation of prices of bulk drugs and to recommend fair selling prices;
- (iii) to consider and report on issues arising out of the alternative scheme of pricing as provided in the Price Control Order;
- (iv) generally to keep watch over the drug prices, basic and formulated; and
- (v) to consider and report on such matters as may be specifically entrusted to it by Government.

#### **Foreign Manufacturers of Patent Drugs making Enormous Profits**

1032. DR. KAILAS: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether foreign manufacturers of Patent Drugs for which the basic material is supplied to them by public undertaking-Indian Drugs and Pharmaceuticals Limited are reaping enormous profits; and

(b) if so, what action Government propose to take to bring down the cost of such patent drugs for the consumers?